

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4739
ANSWERED ON:23.04.2010
RESERVATION IN ALLOTMENT OF LANDS FOR CGHS
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Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority (DDA) provides reservation for Scheduled Castes and Scheduled Tribes in the allotment of land to Cooperative Group Housing Societies (CGHS);
- (b) if so, the details of reservation policy in this regard;
- (c) if not, the reasons therefor ; and
- (d) the details of plots of land allotted to different CGHS formed by members of reserved category during the last three years in Delhi, particularly in Dwarka?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a) to (c): DDA has stated that there is no policy of reservation for Scheduled Castes and Scheduled Tribes in the allotment of land to CGHS.
- (d): DDA has intimated that it allots land to CGHS on the recommendation of the Registrar of Cooperative Societies (RCS), Govt. of National Capital Territory of Delhi and further subject to seniority/eligibility of the Society and availability of land. DDA has further informed that it is not aware of members of CGHS who may belong to the reserved category and that during the last three years, no land has been allotted in Dwarka to any CGHS.